

FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR****VENKAT ESTATES PRIVATE LIMITED OPERATING IN REAL ESTATE AT
BANGALORE, KARNATAKA**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
(Subject to the approval of NCLT)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Venkat Estates Private Limited PAN: AADCV3618D CIN: U70101KA2008PTC046742
2.	Address of the registered office	No.254, 5th Floor, Rajnigandha Block, Garden Apts. Vittal Mallya Road, Opp. U B City, Bangalore, Karnataka, India, 560001
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Venkat Windsor East Apartments, No.101, Kithakanur Village, Bidrahalli Hobli, KR Puram, Bangalore Rural, Karnataka, India - 560036
5.	Installed capacity of main products/ services	Real Estate Developers for Residential Apartment Flats to the Home Buyers
6.	Quantity and value of main products/ services sold in last financial year	The Corporate Debtor has undertaken a residential project comprising 176 flat units, out of which 55% of the units have been allocated to homebuyers. The remaining 45% of landlord units, which are pending for completion.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The Corporate Debtor does not have a website. Hence, URL of the same is not available. The Corporate Debtor has filed its Balance Sheet upto 31st December 2020 only. The Resolution Professional has received the Audited Financial Statements of the Corporate Debtor for the Financial Years 2022-2023, 2023-2024 and 2024-2025, along with the Provisional Financial Statements as on 4th June 2025 (CIRP Commencement Date). The aforesaid documents are available upon receipt of a request at veplcirp2025@gmail.com, subject to



		execution of a confidentiality undertaking and at the sole discretion of the Resolution Professional.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The Corporate Debtor does not have a website. Hence, URL of the same is not available. However, the details of the same is available at the office of the Resolution Professional and the same shall be shared upon receipt of a request at veplcirp2025@gmail.com .
10.	Last date for receipt of expression of interest	20-04-2026
11.	Date of issue of provisional list of prospective resolution applicants	30-04-2026
12.	Last date for submission of objections to provisional list	05-05-2026
13.	Date of issue of final list of prospective resolution applicants	15-05-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	20-05-2026
15.	Last date for submission of resolution plans	19-06-2026
16.	Process email id to submit Expression of Interest	veplcirp2025@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	The Corporate Debtor is not registered as an MSME.



CS Venkata Subbarao Kalva
Resolution Professional of Venkat Estates Private Limited
IBBI Reg No. IBBI/PA-002/IP-N00179/2017-2018/10655
AFA No.: AA2/10655/02/311226/204033
Valid till 31st December 2026
#41/1, 2nd Floor, 11th Cross, 8th Main,
2nd Block, Jayanagar, Bangalore, Karnataka, 560011

04th April 2026
Place: Bangalore